

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.7- Comp. Appl/6(AHM) 2024  
In  
CP/31(AHM)2021

**Proceedings under Section 213 & 241(1) & 242(4) of Co. Act, 2013**

**IN THE MATTER OF:**

Radha Wd/o Vijay Goradia & Ors  
V/s  
Himali Steels Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on 15/02/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Advocate  
For the Respondent : Mr. Arjun Sheth, Advocate a.w.  
: Mr. Rajiv Chawla, Advocate

**ORDER**

This is an application filed by the applicant / petitioner with the following prayers:-

*[A] That this Hon'ble Tribunal may be pleased to direct the opponent nos. 2 to 4 to produce their original share certificates along with supporting documents on record of present petition i.e. CP No.31 of 2021, in the interest of justice;*

*[B] That this Hon'ble Tribunal may be pleased to grant such other and further reliefs as may be deemed fit and proper by this Hon'ble Tribunal, in the interest of justice;*

However, Learned Counsel for the Respondent, strongly opposed to this application and draw our attention to the previous order. The relevant paragraph of the said order is reproduced below:-

*However, during the course of hearing the learned counsel for the Respondent to CP/31(AHM) 2021) has taken us to their rejoinder at page nos. 88 and 89 the translation of the*

*statement made before the police by the Petitioner No. 2 which states that the original share certificate is currently with our consultant i.e. by the H. S. Maheta and Associates.*

In response, the Counsel for the applicant / petitioner submits that he has acted on the said order and he is in process to file the same.

List this application along with the main matter on 22.02.2024

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**SAMEER KAKAR  
MEMBER (TECHNICAL)**

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**SHAMMI KHAN  
MEMBER (JUDICIAL)**